

To,  
The Consultant (Judicial)  
Hon'ble National Green Tribunal,  
PB, New Delhi.

Dated:- 18/May/2024

Subject:- **UEED, the executing agency, wasted Rs 186.74 crore.**

Ref H'NGT Case no :- O A No:- 176/2023/Delhi, (P B) Dated :- 04/03/2023  
Diary No :- 070110200339/2023, Dated :- 04/03/2023  
Titled :- Rohit Padha V/s Union Territory of J&K & ors

Worthy of Praise Sir,

**As per the accord, there are two rivers in this project, one is Devika River and the other is Surya Putri Tawi River. MoEFCC had allocated Rs 186.74 crore for this project and UEED was the executing agency of this project. The main objective of UEED in this project was to increase the quality and quantity of water of these two rivers and in which UEED has proved to be a complete failure. It is a matter of great regret that the executing body UEED has so far spent Rs 123 crore out of Rs 186.74 crore, but UEED has not done anything on the pollution abatement of the second river i.e. Tawi River. Now I want to know when UEED will start the work on second river i.e. Tawi river. (Copy of evidence attached).**

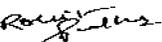
Sir... A few years ago a fine/Penalty of more than **one crore was imposed on Municipality Udhampur. Has that fine been paid?**

Sir... It is a matter of utmost regret that an **STP building has been constructed by UEED in the Green Zone without valid permission, in this regard I would like to know what kind of action will be taken against UEED on such violation.** I believe the rules are the same for all violators.

Sir... Two letters related to Devika Project have been given to **Commissioner/ Secretary, HUDD** on **22 Jan 2024 and 18 May 2024**, but regrettably, action has not been taken on those letters yet. Please take the report of the action taken on those letters from **Secretary HUDD** so that the truth can be revealed to you, they are not giving it to me.

Sir... **Deputy Commissioner Udhampur, Saloni Rai**, had formed **Two Social Audit Committee/Teams** and that teams has submitted its reports to DC office on **4- April -2024**, but regret to say that **Deputy Commissioner Udhampur** is not giving me the copy of the reports. RTI was also filed regarding the matter and complaint was also filed in LGGC but she has not paid any attention to my letters. Please get the **48 page audit reports from Deputy Commissioner, Saloni Rai** so that the truth can be revealed to you.

Thanking you  
Yours Faithfully

  
Rohit Padha

Email:- rohitpadha1978@gmail.com

Off:- 87/7, Dhar-Road, Shaktinagar, GarrianTalab, District Udhampur, J&K Mob: 9596382987.



F. No. J-27023/1/2018- NRCD-B

Government of India

Ministry of Environment Forests, and Climate Change  
National River Conservation Directorate

Pt. Deendayal Aravindya Bhawan,

1<sup>st</sup> Floor CGO Complex, Lodi Road, New Delhi-110 003Dated: 28<sup>th</sup> September, 2018

To,

The Pay & Accounts Officer,  
Ministry of Environment Forests and Climate Change,  
Indira Paryavaran Bhawan, (Aliganj),  
New Delhi-110 003.

Subj: **Administrative Approval and Expenditure Sanction (AA&ES) for the project of "Pollution abatement of rivers Davika and Tawi at Udhampur town (Jammu & Kashmir) under National River Conservation Plan (NRCP) at an estimated cost of Rs. 186.74 crore (Rupees One Eighty Six Crore and Seventy four lakhs only).**

Sir,

I am directed to convey the sanction of the President to the grant of Administrative Approval and Expenditure Sanction (AA&ES) for the Project of "Pollution abatement of rivers Davika and Tawi at Udhampur town (J&K) under National River Conservation Plan (NRCP) at an estimated cost of Rs. 186.74 crore (Rupees One Eighty Six Crore and Seventy Four Lakhs only). The project cost is to be shared on 90:10 between Govt. of India and Govt. of Jammu & Kashmir. The share of Government of India in the project would be **Rs. 168.66 Crore (Rupees One Sixty Eight Crore and Sixty Six Lakhs only)** and share of Government of Jammu & Kashmir would be **Rs. 18.08 crore (Rupees Eighteen Crore and Eight thousand only)**. Break-up of the sanctioned cost is at Annexure.

2. The Administrative Approval & Expenditure Sanction for the scheme is granted subject to the following conditions:-

- I. Any cost escalation, over and above the sanctioned cost, for what so ever reasons, will be the responsibility of the Urban Environmental Engineering Department (UEED)/State Government of Jammu and Kashmir. The GOI Share of the total project cost shall be limited to Rs. 168.66 crore.
- II. The period of **completion of the scheme in 30 months** from the date of this sanction **i.e. 31<sup>st</sup> March, 2021**. Progress of implementation of the project shall be closely monitored by the Govt. of J&K/ UEED so as to ensure that the project is completed within the stipulated time. Schedule for completion of scheme and all of conditions shall be strictly adhered to. A comprehensive implementation schedule of the project shall be prepared by the State





Government of Jammu & Kashmir  
Housing & Urban Development Department  
Civil Secretariat, Jammu.

-0:-

Subject:- Accord of Administrative approval for Implementation of the Project namely "Pollution Abatement of River Devika and River Tawi at Udhampur Town (J&K) under National River Conservation Plan (NRCP) approved by Ministry of Environment, Forest & Climate Change Govt. of India.

- Ref. No. (i) Letter No. CE/UEED/CJ/Plg/849-51 dated 24.8.2016 from Chief Engineer J&K UEED
- (ii) Letter Nos. HUD/Plan/08/2017 dated 12.01.2018 to Chief Engineer J&K UEED, No. even dated 27.9.2016, 15.12.2017 to MoEF&CC, GoI.
- (iii) Letter Nos. I-12012/3/2015-NRCD-II Dated 23.12.2015, Dated 13.10.2016, 07.02.2017, 05.1.2018, Minutes of the Meeting of Standing Finance Committees (SFC) held on 17.9.2018 issued under endorsement No.J-27023/1/2016-NRCD-II dated 25.9.2018, sanction letter of No. even dated 28.9.2018 & release of funds vide sanction letter of No. even dated 31.10.2018 regarding the project proposal for Pollution Abatement of River Devika and River Tawi at Udhampur Town (J&K) under National River Conservation Plan (NRCP)
- (iv) Planning Development & Monitoring Department's agreement for providing 10% state Share for the Project conveyed vide UO No. PD/H&UD/Plan/67/2013 Dated 07.02.2018 and Concurrence to the Accord of Administrative Approval for execution of the project conveyed by Finance Department vide UO No. FD-VII-19(01)2012-I dated 06.12.2018
- (v) State Administrative Council Decision No. 6/1/2019 Dated 04.01.2019

Government Order No. 20 -HUD of 2019

Dated: 14-01-2019

In exercise of Powers vested under Section 4-9(6) of Financial Powers and with the concurrence of Planning &



Development Department, Finance Department and subsequent approval of the State Administrative Council Decision conveyed vide their above references. *sanction is hereby accorded to grant Administrative Approval for "Implementation of the Project namely "Pollution Abatement of River Devika and River Tawi at Udhampur Town (J&K) under National River Conservation Plan (NRCP) approved by Ministry of Environment, Forest & Climate Change Govt. of India" at an estimated cost of Rs. 186.74 Crore (Rupees One Hundred Eighty Six Crore & Seventy Four lacs only) with the funding pattern of 90:10 between Govt. of India and State Govt. viz Rs. 168.66 Crore of Central Share & Rs. 18.08 Crore of State share.*

The accord of administrative approval is subject to the following conditions that:-

1. the works are executed strictly as per the codal provisions and financial rules governing the subject.
2. all environmental norms are followed in letter & spirit.
3. the project shall be funded by Gol and State Govt. funding as committed by the Planning & Dev. Department while according concurrence the execution of the project.
4. **The Urban Environmental Engineering Department (UEED) will devise ways & means for increased flow of water into River Devika;**
5. the conditions laid down by the Ministry of Environment Forests & Climate Change, Govt. of India as detailed hereunder, are fulfilled while executing the project:-
  - (i) that the proposal is strictly devised & designed as per BIS/IRC/ASTM/CPWD codes/ Manual/ specifications and other relevant codes, as applicable;
  - (ii) that only such item(s) not covered under relevant schedule of rates shall be paid in accordance with the set codal procedures;
  - (iii) **that No Objection Certificate from the concerned Regulatory Authorities including Pollution Control Board, etc, etc. is obtained before the commencement of work in the frame work of Hon'ble High Court;**
  - (iv) that the proposal shall not have any adverse impact on the overall scenic beauty of the water body;
  - (v) that the project Authority will ensure that no single brand is advertized for the contract unless it is a proprietary item:

  
**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DISTRICT DEVELOPMENT COMMISSIONER UDHAMPUR**  
 Phone No. 01992-270212, Fax No. 01992-271045, e-Mail ID - udhampur@nic.com

The Commissioner/ Secretary to the Government  
 Housing & Urban Development Department  
 Civil Secretariat,  
 J&K, Jammu

No: DDCU/2023-24/182/14319

Dated: 23-02-2024

Subject: Constitution of Social Audit Team for Quality Assessment of Works Executed under NRCP for Pollution Abatement of Holy River Devika at Udhampur Town.

Ref: Minutes of the Review Meeting of the Project namely "Pollution Abatement of River Devika at Udhampur" Dated: 12-02-2024

Madam,

Kindly refer the subject and reference cited above as also the electronic mail received from your office on the subject dated: 12-02-2024, whereunder, it was desired to get detailed Social Audit conducted on the Sewerage Network laid under the Devika Project and identify the left-out establishments- all domestic, commercial, institutional and illegal which has discharge in the Devika River and proposed Terms of Reference of the Social Audit and the Team constitution by involving the District Officer, Pollution Control, Udhampur and RTI Activist along with reliable/reputed members of Civil Society Udhampur.

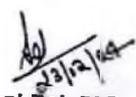
Accordingly, Social Audit Team comprising of 15 members is hereby proposed to be constituted for conduct of the Social Audit:-

1.	Sh. Sanjeev Gupta	Retd. Principal District & Session Judge/Member JKPCS, Now Member Central Administrative Tribunal (CAT), Jammu Bench
2.	Sh. R.C. Manotra	Retd. IPS (Senior Citizen)
3.	Sh. Robin Singh Mehta	Retd. Director Tourism, Jammu (Senior Citizen)
4.	Vannder Singh Salathia	Retd. Special Secretary to the Govt. of J&K (Senior Citizen)
5.	Sh. Rakesh Singh Jamwal	Retd. Jt. Director, PD & MD (Senior Citizen)
6.	Mahadeep Singh Jamwal	Retd. Superintendent of Police (Senior Citizen)
7.	Sh. Sham Kalsotra	President Chamber of Commerce & Industry, Udhampur (Senior Citizen)
8.	Sh. Anil Kehlu	Retd. Superintending Engineer, Hydraulic (Technical Expert)
9.	Sh. Swatantra Dev Kotwal	Advocate/Social Activist, District Court, Udhampur (Legal Expert)
10.	Pt. Shiv Kumar Nirmohi	Retd. Professor Hindi Sahitya (Educationist/Artist)
11.	Sh. Adarsh Kalsotra	Retd. Superintending Engineer, Hydraulic (Technical Expert)
12.	Didi Chinmayi Jyoti	Principal, Bramhishi Bawa School, Udhampur
13.	Sh. Niraj Gupta	Advocate, District Court Udhampur (Legal Expert)
14.	Dr. Deepak Abrol	District Officer, Pollution Control Board, Udhampur
15.	Sh. Rohit Padha	RTI Activist, Udhampur

The Social Audit Committee will be tasked to conduct Audit and furnish report /comments/suggestions on the following Terms of Reference (TOR) within a period of 01 month:-

1. The committee shall conduct an overall "assessment of the quality of work executed in the Mega Project under NRCP for Pollution Abatement of River Devika and Tawi at Udhampur Town".
2. To check as to whether the restoration as well sewerage connection work of the said project has been completed and to report if any households is left without sewerage connection in the Udhampur Town.
3. To assess the improvement in the quantity and the quality of water after commissioning of the STPs.
4. Suggestions and Comments for further improvement.

It is therefore requested that necessary approval may kindly be accorded.

  
 Saloni Rai, IAS  
 District Dev. Commissioner  
 Udhampur





**GOVERNMENT OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR**

Phone No. 01992-270212, Fax No. 01992-271045, e-Mail ID - udhampur@nic.com

**Subject: Constitution of Social Audit Committee for Quality Assessment of Works Executed under NRCP for Pollution Abatement of Holy River Devika and Tawi at Udhampur Town.**

**ORDER**

Sanction is hereby accorded for the constitution of committee for conducting Social Audit of the quality assessment of the works executed in the Mega Project under NRCP for Pollution Abatement of River Devika and Tawi at Udhampur Town:-

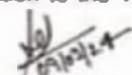
1.	Sh. Sanjeev Gupta	Retd. Principal District & Session Judge/Member JKPSC, Now Member Central Administrative Tribunal (CAT), Jammu Bench	Chairman
2.	Sh. R C Mendira	Retd. IPS (Senior Citizen)	Member
3.	Sh. Robin Singh Mehta	Retd. Director Tourism, Jammu (Senior Citizen)	Member
4.	Varinder Singh Salathia	Retd. Special Secretary to the Govt. of J&K (Senior Citizen)	Member Secretary
5.	Sh. Rakesh Singh Jamsal	Retd. J. Director, PD & MD (Senior Citizen)	Member
6.	Mahadeep Singh Jamsal	Retd. Superintendent of Police (Senior Citizen)	Member
7.	Sh. Bham Kalotra	President Chamber of Commerce & Industry, Udhampur (Senior Citizen)	Member
8.	Sh. Anil Kehlu	Retd. Superintending Engineer, Hydraulic (Technical Expert)	Member
9.	Sh. Bhawantra Das Kotwal	Advocate/Social Activist, District Court, Udhampur (Legal Expert)	Member
10.	P. Biju Kumar Nimalki	Retd. Professor Hindi Sahitya (Educationist/Artist)	Member
11.	Sh. Adesh Kalotra	Retd. Superintending Engineer, Hydraulic (Technical Expert)	Member
12.	Dill Chinnayi Jyoti	Principal, Brahmishi Beera School, Udhampur	Member
13.	Sh. Kiran Dhanwan	Advocate, District Court Udhampur (Legal Expert)	Member
14.	Sh. Niraj Gupta	Advocate, District Court Udhampur (Legal Expert)	Member
15.	Sh. Akash Sarmotra	Senior Citizen	Member

**Terms of Reference of the Committee (ToR):-**

1. The committee shall conduct an overall assessment of the quality of work executed in the Mega Project under NRCP for Pollution Abatement of River Devika and Tawi at Udhampur Town.
2. To check as to whether the restoration as well sewerage connection work of the said project has been completed and number of the households left without sewerage connection in the Udhampur Town.
3. To assess the genuineness of the issues and grievances projected by the citizens and members of the civil society Udhampur.
4. To assess the improvement in the odour and the quality of water after commissioning of the STPs.
5. Suggestions and Comments for further improvement.

The committee shall furnish the Social Audit Report on or before 30<sup>th</sup> March 2024.

Chief Engineer, UEED /Executive Engineer, UEED shall extend the cooperation to the Team during the Social Audit.

  
**Saloni Rai, IAS**  
 District Magistrate  
 Udhampur

No: EoC /2023-24/Devika/930-990

Dated: 09-03-2024

Copy to the:-

